[श्री महावीर प्रसाद]

अपने गांव मणिकापुर में एक स्टेट ट्यूबवैल लगवाया है । जहां पर 30 साल तक ट्यूबवैल नहीं लगे थे वहां पर सिंचाई की व्यवस्था और स्टेट-ट्यूबवैल लगाया है । मैं आपके द्वारा माननीय वित्त मंत्री जी से निवेदन करना चाहता हूं कि वहां पर हर क्षेत्र में सिंचाई की व्यवस्था की जाए । सहजनवा से दोहरीघाट तक के लिए रेलवे लाइन की व्यवस्था करने के लिए मैं पहले ही रेल मंत्री जी से निवेदन कर चुका हूं, इसकी व्यवस्था की जानी चाहिए । हरिजनोत्थान के संबंध में मैं आपके माध्यम से सरकार को बताना चाहता हूं कि अभी तक वहां पर पेयजल की व्यवस्था नहीं हो सकी है । जब हमारी कान्ग्रेस की सरकार थी, तो हरिजन विभाग से हरिजनों के लिए कूप निर्माण के लिए पैसा दिया जाता था ।

जब जनता पार्टी और लोक दल की सरकारें बनीं तो उन्होंने उसको समाप्त कर दिया । मैं आपके माध्यम से सरकार से निवेदन करना चाहता हूं कि उस व्यवस्था को फिर से चालू किया जाय और हरिजनों के पीने के पानी के लिए कूओं की व्यवस्था की जाय । आपको सुनकर ताज्जुब होगा आज भी हरिजनों को कूओं से पानी नहीं लेने दिया जाता है, आज भी उनको तालाबों और पोखरों के पानी को पीना पड़ता है ।

जहां तक उनके निवास की व्यवस्था का प्रश्न है, हमारी कांग्रेस सरकार के समय में 20 सूत्री कार्यक्रम के अधीन हरिजनों को तीन-तीन डिस्मिल जमीन दी गई थी । लेकिन जब जनता पार्टी और लोक दल की सरकारें बनीं, उस जमीन को उनसे छीन लिया गया । अब मैं आपके माध्यम से पुनः निवेदन करना चाहता हूं कि उस व्यवस्था को पुनः लागू किया जाय । इसी तरह से विद्युतीकरण के सम्बन्ध में भी बीस सूत्री कार्यक्रम के अधीन हरिजन बस्तियों के विद्युतिकरण का नियम बना था, लेकिन बाद में उसको बन्द कर दिया गया । मैं चाहता हूं कि उसे फिर से लागू किया जाये ।

श्रीमन हमारे क्षेत्र में आवागमन के साधन सिंचाई के साधन, नहरों के साधन, स्टेट ट्यूब वेल के साधन, शिक्षा के साधन, स्कूलों के साधन, तथा अन्य सभी साधनों की व्यवस्था की जाय । इन कामों पर अविलम्ब कार्य शुरू किया जाय ताकि वे पिछड़े हुए क्षेत्र, विशेषकर उत्तर प्रदेश का पूर्वांचल जो क्षेत्रीय असन्तुलन के आधार पर बहुत पिछड़ा हुआ है, आगे बढ़ सके ।

MR. DEPUTY-SPEAKER: The hon. Minister.

SHRI R. VENKATARAMAN: Mr. Deputy-Speaker, Sir, all the suggestions made by the hon. Members will be forwarded to the State Government for appropriate action. I only wish, to thank the hon. Members for the kindness and courtesy extended to me. I am deeply obliged to them.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of a part of the financial year 1980-81, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: We shall now take up the clauses.

The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and Schedule were added to the Bill.

Clause 1, Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN: I move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

*That the Bill be passed.

The motion was adopted.

20.53 hrs.

UTTAR PRADESH APPROPRIATION BILL*, 1980

THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1979-80.

---

*Published in Gazette of India Extraordinary, Part II, section 2, dated 18-3-80

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1979-80."

The motion was adopted.

SHRI R. VENKATARAMAN: I introduce† the Bill.

I beg to move†:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1979-80, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Uttar Pradesh for the services of the financial year 1979-80 be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: We shall now take up the Clauses.

The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, Enacting Formula and the Title were added to the Bill.

SHRI R. VENKATARAMAN: I move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

SHRI R. VENKATARAMAN: Thank you very much.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, March 19, 1980/Phalguna 29, (Saka).

---

†Introduced/moved with the recommendation of the President.

GMGIPND—L—279LS—28-4-80—890